

equipment worth \$ 368 million to Pakistan clear to the US at various levels, both in India and the US. Government have emphasized that the direct and adverse impact of this military package on India's security is likely to trigger an arms race in the region.

(e) Yes, Sir.

(f) The law firm engaged by Government has been supplementing that efforts of our Embassy in Washington to project and explain India's concerns on this matter to members of the US Congress, media and other opinion-makers.

World Bank Loan for Mumbai Sewage Scheme

2571. SHRI RAM NAIK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to seek help of local social and non-Governmental/organisations in implementation of the scheme under World Bank loan for Mumbai Sewage Scheme; and

(b) if so, the guidelines decided by the Union Government to select the above organisations?

THE MINISTER IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) :

(a) The Mumbai Sewage Scheme will be implemented by the Municipal Corporation of Greater Bombay (MCGB) with World Bank assistance. It is envisaged to implement the slum sanitation component under the scheme with the help of Non-Governmental Organisations.

(b) The guidelines prescribed by the World Bank for availing such services will be followed by the implementing agencies.

[Translation]

Pending Power Projects in Private Sector

2572. DR. LAL BAHADUR RAWAL : Will the Minister of POWER be pleased to state :

(a) whether the applications received from the private companies for power supply are lying pending with the Government;

(b) if so, the names of the private companies which are taking initiatives for generation of power in adequate quantum and the location thereof; and

(c) the time by which the pending projects would be approved and thereby implemented and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) :

(a) to (c) Information is being collected and will be laid on the Table of the House.

[English]

Construction of Bombay-Pune Highway

2573. SHRI N. DENNIS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to handover the work of construction of Bombay-Pune Highway between Kon village to Town Dahu to private agency;

(b) if so, the details thereof;

(c) whether this highway forms part of National Highway; and

(d) the time by which the work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) A new expressway between Bombay and Pune is proposed to be developed with private sector participation.

(b) and (c) The Government of Maharashtra is taking steps to acquire the land along the proposed alignment and take other measure for implementing the project. This section will form part of the Super National Highway No.1.

(d) It is too early to indicate the completion date.

Action Against Defaulting Flat Allottees

2574. SHRI RAJENDRA AGNIHOTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether DDA issued arrest warrants against defaulting flat allottees;

(b) if so, the reasons for the same;

(c) the details of the flats constructed by the DDA for Government employees;

(d) the criteria to allot the flats;

(e) whether the flats constructed are less than the requirements; and

(f) if so, the action being taken to fulfil the requirement?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) DDA has reported that accounting to the terms and conditions of allotment of DDA flats on hire purchase basis, the allottees are required to pay their monthly instalments by the 10th of each month. In a number of cases, the allottees have defaulted in payment of their monthly instalments despite issue of defaulter notices, no recovery certificates, etc. In order to effect recovery of outstanding dues, DDA has initiated action against such defaulters under the Punjab Land Revenue Act, 1887 and arrest warrants have been issued to 16 cases of defaulting allottees under the said Act.

(c) Availability of General Pool residential Accommodation in Delhi is 63760, which includes all types of quarters.

(d) Government flats are allotted to the Government employees employed in an eligible office in an eligible zone in accordance with the pay drawn by the employee on a cut-off date prescribed for an allotment year which is of two years. Applications are invited, on restricted basis. While the priority upto Type IV is determined on the basis of date of entry into Government service, in case of higher types of accommodation, it is based on the salary drawn on prescribed cut-off date.

(e) Yes, Sir.

(f) To augment the availability of quarters in Delhi in General Pool, 518 quarters have been sanctioned for construction during 1994-95.

Pepsico INC.

2575. SHRI DHARAM PAL SINGH MALIK : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government had while granting approval to Pepsi Co Inc. imposed a condition on PepsiCo Inc. that the proposed holding company would not fund any project without prior approval of the Government;

(b) whether the Government have imposed a further condition that investment by the holding company in India in any venture shall be subject to the prescribed approvals under relevant Rules and Regulations governing such investment;

(c) whether the holding company set up by PepsiCo Inc. viz. PepsiCo. India Holdings has made investment in any venture;

(d) if so the names of each of such companies or concern and the investments made in each of them; and

(e) whether prior approval was sought by PepsiCo India Holdings for each of such investments in accordance with the terms of the Government approval?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOLI):

(a) The approval is subject to the condition that the holding company shall not fund the purchase of shares from Indian shareholders in M/s Pepsi Foods Ltd. or in the joint venture EOU project in Madras or any other projects without prior approval of the Government.

(b) Yes, Sir.

(c) to (e). Information is being collected and will be laid on the Table of the House.

[Translation]

Govt. Accommodations at Disposal of Govt. Deptts/ Ministries

2576. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether some Government quarters have been placed from the General Pool at the disposal of some of the Government Department/Organisations by creating a separate quota/pool;

(b) if so, the names of those departments/ organisations and the number of Government quarters/ units placed at their disposal;

(c) whether on a further demand from these departments/organisations some more Government residential quarters/units have also been placed at their disposal;

(d) if so, the names of the departments/organisations and the type of Government quarters/units placed at their disposal;

(e) whether dependants of Government employees on their retirement from the service of these departments/ organisations are entitled/eligible for regularisation/ad-hoc allotment of Govt. residential quarters/units from the Directorate of Estates; and

(f) if so, the details in this regard and the procedure followed in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) The number of quarters placed at the disposal of different departments to form their own pool and where officials are not eligible for allotment from general pool is as below :

Lok Sabha	780
Rajya Sabha	419
Govt. of India Press	1226
Defence	697
Indira Gandhi National Centre of Arts New Delhi	15

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.